

**IN THE HIGH COURT OF JUDICATURE AT PATNA
CRIMINAL MISCELLANEOUS No.30848 of 2024**

Arising Out of PS. Case No.-603 Year-2022 Thana- VAISALI COMPLAINT CASE District-
Vaishali

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Ravi Prakash Tiwary Son Of Sri Chandra Prakash Tiwari @ Mohan Tiwary
House No.- C.K. 9/3 Marni Kanika Ghat, P.S.- Chowk, Dist- Varanasi, Uttar
Pradesh

... .. Petitioner/S

Versus

1. The State Of Bihar
2. Shweta Tiwary Wife Of Ravi Prakash Tiwary, Daughter Of Satyendra Nath
Tiwary Village- Saidpur, Near H.P. Gas Agency, P.S.-, Dist- Vaishali

... .. Opposite Party/s

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Appearance :

For the Petitioner/s : Mr. Raghendra Pratap Singh
For the Opposite Party/s : Mr. Ramesh Chandra

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**CORAM: HONOURABLE MR. JUSTICE RAJIV ROY
ORAL ORDER**

2 21-05-2024

Heard the parties.

2. The petitioner apprehends his arrest in connection with Complaint Case No. 603 of 2022 for the offence registered under sections 498(A) of the Indian Penal Code lodged on 19.02.2022 by the complainant, Shweta Tiwary.

3. Issue notice to the opposite party no. 2 through both processes i.e. ordinary as well as registered cover with A/D for which requisites etc. must be filed within a period of two weeks after summer vacation failing which the application shall stand rejected without further reference to the Bench.

4. In case, the order passed is not complied and the matter accordingly stands dismissed, subsequently, the same be



posted under the heading 'To be Mentioned' alongwith 'Tied Up' matters before the Bench on the 'TIED UP' day.

5. List this case on 5th August of 2024.

6. In the meantime, let no coercive steps be taken against the petitioner in connection with Complaint Case No. 603 of 2022 pending in the Court of learned A.C.J.M. 1st Vaishali at Hajipur.

(Rajiv Roy, J)

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